

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No.1001/2019

IN THE MATTER OF:

News Item in Indian Express dated 18.10.2019 -5000 illegal e-waste units being run in capital:

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(Dr. BMS Reddy)
Senior Environmental Engineer
DPCC

Delhi

Dated - 25.09.2020

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 958/2019

IN THE MATTER OF:

News Item in Indian Express dated 18.10.2019 -5000 illegal e-waste units being run in capital:

ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO ORDER DATED 20.02.2020

1. That, this Hon'ble Tribunal took up the matter on 20.02.2020 and directed DPCC to take further action after making inventory of illegal e-waste processing units and file the report.

2. That, in compliance of the order dated 18.10.2019, DPCC filed its ATR on 19.12.2019. The said report was considered by this Hon'ble Tribunal on 17.02.2020 and DPCC was directed to prepare inventory of all such units and file further action report in the matter. In the said report, following actions were reported:
 - 31 number of premises were closed effectively which were found engaged in storing/handling E-Waste. Environmental Compensation of Rs. 7.30 lakhs has been imposed on these 31 tiny handlers.
 - Closed 36 illegal E-waste storage/handling units in the area of Bhagirathi Vihar in the months of May and June 2019.
 - DPCC effectively closed 57 premises in Old Seelampur area earlier in the month of July 2019

3. That, due to Covid-19 pandemic, all the activities were under complete lockdown from 22.03.2020 to 03.05.2020. Subsequent to the lifting of lockdown, two teams of officials from East DMC, Revenue dept, DPCC and Delhi Police were constituted for carrying out joint survey of the area in first place, followed by effective closure and disconnection of power supply of

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such units/ occupiers indulged in the activities of e-Waste handling & processing including imposition of Environmental Compensation (EC) vide office order dated 25.8.2020. Standard Operating Procedure (SOP) has been clearly spelt out in the said office order dated 25 August 2020, which is as follows:

- (a) Survey/identification of the e-waste storing/ processing units as per Schedule-I of e-Waste Management Rules, 2016 running unauthorisedly in violation of Delhi Master Plan (MPD-2021) or without valid license from MCD.
- (b) Filling of the joint inspection report.
- (c) Action for issuance of directions for effective closure and SCN for Environmental Damage Compensation (EDC) against all the units engaged in dismantling/ refurbishing/ recycling of E-waste will be taken by the DPCC.

Copy of the office order dated 25.08.2020 is enclosed herewith as **Annexure-1.**

- 4. That pursuant to the above office order, 218 premises were surveyed by two teams till 23.9.2020 and 120 premises were found to be carrying out illegal e-waste storage/handling activity. Since the inspecting teams are required to follow social distancing norms, area being highly congested with narrow lanes, people's tendency to crowd the inspecting teams; the survey is progressing at a slow pace. While carrying out the survey, the teams have observed that the people engaged in the illegal handling of e-waste are operating from very tiny premises with an area ranging from 20 to 50 Sqm, carrying out manual work without any machinery. Many of people have closed down the illegal operations due to lockdown & very dull economic activity. In most of the cases, it was observed that the owner(s) themselves are carrying out the labour work. Further action for effective closure of these illegal activities has been planned once the survey is completed. Delhi Police have been requested to provide sufficient police force for carrying out the

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task of effective closure to avoid any adverse law & order situation, as the areas are sensitive in this aspect.

5. The said drive of inventorising and subsequent effective closure of illegal e-waste handling/processing units will be continued further.

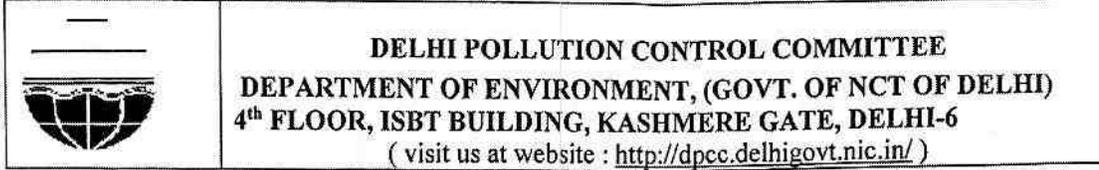
This status report may kindly be taken on record by this Hon'ble Tribunal.



(Dr. BMS Reddy)
Senior Environmental Engineer

Delhi

Dated: 25 September 2020



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

F. No. DPCC/O/O/2020/ 2/50-2/63

Dated: 25 Aug 2020

OFFICE ORDER

Hon'ble Green Tribunal vide its order dated 18/10/2019 in OA No. 1001/2019 in the matter of News Item in the Indian express dated 18/10/2019 titled "5000 illegal e waste units being run in Capital; Study authored by Esha Roy" had directed to submit factual and action report on the e-waste processing units operating in and around Delhi within one month. The hot spots for these activities mentioned in the order are located in Eastern and North Eastern parts of Delhi including Seelampur (Shahadra), Mustafabad (North East Delhi). Since the industries in non conforming areas are not permitted to operate in these areas, DPCC has earlier issued office orders on the basis of Jurisdiction of MCD Zones on 31.07.2019 and 29.11.2019. Copy of the recent order of Hon'ble NGT dated 20.02.2020 in the matter is enclosed herewith.

Illegal storage, dismantling, refurbishing & recycling of E-Waste are not permissible in residential/non conforming areas of NCT of Delhi and action for closure of such entities is the responsibility of the concerned municipal authority. The following teams consisting of Admin Officer of each MCD Zone, Executive Magistrate of Revenue dept, DPCC and Delhi Police are hereby constituted for survey of the area in first phase and followed by effecting closure & disconnection of power supply of such unit/occupiers which are indulged in activities of E-Waste including imposition of Environmental Compensation (EC).

TEAM 1: SHAHDARA SOUTH ZONE

	Name/Designation	Zone/Dist	Mobile No.
1.	Sh. Luv Kumar, AO	Shahdara South Zone	9599298909
2.	Executive Magistrate, Revenue dept	Shahdara/East District	
3.	SHO of concerned Police Station		
4.	Sh. Sumit Kabi	DPCC	8383034212

TEAM 2: SHAHDARA NORTH ZONE

	Name/Designation	Zone	Mobile No.
1.	Sh. Sharat Chandan, AO	Shahdara North Zone	9311582563
2.	Executive Magistrate, Revenue dept	North East District	
3.	SHO of the concerned Police Station		
4.	Sh. Anil Kumar Pal	DPCC	7217728044

Compilation of Data

	Name of Officer/Official	Mobile No.
1.	Ms Priya Bansal, TE, WMC-III	7838403496
2.	DEO, WMC-III	9582995154

Executive Magistrate shall co-ordinate with Delhi Police for necessary police force during survey as well as closure of illegal units. DCP of the concerned Police district shall ensure and provide adequate police force and shall be responsible for maintaining law and order during the action on illegal units. Necessary instructions may be issued to the respective SHOs of the area to depute sufficient police force for carrying out survey.

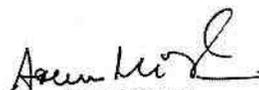
The following standard operating procedure will be followed by the teams:-

- Survey/identification of the E-Waste storing/ processing units as per Schedule-I of E-Waste Management Rules, 2016 (Copy enclosed) running unauthorisedly in violation of Delhi Master Plan (MPD-2021) or without valid license from MCD.
- Filling of the joint inspection report (format enclosed).
- Action for issuance of directions for effective closure and SCN for Environmental Damage Compensation (EDC) of all such units engaged in dismantling/refurbishing/recycling of E-Waste will be taken by the DPCC.

Every inspecting team deployed in the field will provide the filled up inspection proforma to EE, WMC-III, DPCC at II, Floor, Vikas Bhawan-II, Civil Lines in the morning of next day through email at wmc3dpcc@gmail.com.

In case of any doubt, concerned may contact EE (WMC-III) on 9717593532. Concerned Assistant Commissioner of MCD Zone is the Nodal Officer who will coordinate and start the exercise with immediate effect. Category of the E-waste items covered under the E-Waste Management Rules, 2016 (Schedule-I) and Performa for the joint inspection report are enclosed.

This issues with the approval of the Chairman, DPCC


Arun Mishra
 Member Secretary

Commissioner, EDMC
 Deputy Magistrate (East)
 District Magistrate (North East)
 District Magistrate (Shahdara)
 DCP (East)
 DCP (Shahdara)
 DCP (North East)
 All Concerned Officers/Officials

- Copy to:
1. Divisional Commissioner, Delhi
 2. Commissioner of Police, Delhi
 3. Member Secretary, CPCB
 4. All Cell in-charges of DPCC
 5. Administrative Officer, DPCC to provide two additional vehicles for the DPCC officials to carry out the survey
 6. PS to Chairman, DPCC: For kind information of the Chairman

Format for Joint Inspection w.r.t order of NGT dated 18/10/2019 in the OA No. 1001/2019 for taking action against illegal e-waste procuring/processing units

Team No.

Date of Inspection.....

S. No.	Description	Remarks
1	Name of the Unit	
2	Address of the Unit	
3	Name of the Proprietor & Contact No.	
4	Residential Address of Owner	
5	Name of the Land Lord & Contact No.	
6	Activity of the Unit	Storage Dismantling Refurbishing Recycling
7	Revenue District	
8	Sub Division	
9	Date of Commencement of activity/Unit	
10	GST No.	
11	Name of the Registered Person/Agency under e-waste management Rules to whom e-waste is being sold/Supply	
12	Remarks	

Signature of Inspection Team
(with Name and Designation)

Revenue Department

EDMC

DELHI POLICE

DPCC

SCHEDULE I

[See rules 2, 3(j), 3(y), 3(aa) and 3(ff); 5; 9; 11(10); 13 (1) (i), 13 (1) (vii) and 16(1), 16(11)]

Categories of electrical and electronic equipment including their components, consumables, parts and spares covered under the rules

Sr. No.	Categories of electrical and electronic equipment	Electrical and electronic equipment code
i.	Information technology and telecommunication equipment :	
	Centralised data processing: Mainframes, Minicomputers	ITEW1
	Personal Computing: Personal Computers (Central Processing Unit with input and output devices)	ITEW2
	Personal Computing: Laptop Computers (Central Processing Unit with input and output devices)	ITEW3
	Personal Computing: Notebook Computers	ITEW4
	Personal Computing: Notepad Computers	ITEW5
	Printers including cartridges	ITEW6
	Copying equipment	ITEW7
	Electrical and electronic typewriters	ITEW8
	User terminals and systems	ITEW9
	Facsimile	ITEW10
	Telex	ITEW11
	Telephones	ITEW12
	Pay telephones	ITEW13
	Cordless telephones	ITEW14
	Cellular telephones	ITEW15
	Answering systems	ITEW16
ii.	Consumer electrical and electronics:	
	Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	CEEW1
	Refrigerator	CEEW2
	Washing Machine	CEEW3
	Air-conditioners excluding centralised air conditioning plants	CEEW4
	Fluorescent and other Mercury containing lamps	CEEW5